

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.739 of 2020

IN THE MATTER OF:

Avasarala Venkateshwara Rao

...Appellant

Versus

Servomax India Pvt. Ltd. & Ors.

...Respondents

For Appellant: None

For Respondents: Shri G. Madhusudan Rao (Liquidator)
Shri M.V. Lakshmi, Advocate (R-1 & 2)

O R D E R
(Virtual Mode)

01.02.2021 Counsel for Appellant has not joined in Virtual Mode. Only Respondents 1 and 2 have filed written submissions as were directed on 8th December, 2020.

Instead of immediately proceeding further, we adjourn the matter today. If on next date also, parties don't take steps and ensure that hearing takes place, we may have to pass further Orders.

Parties who have not filed written submissions may file written submissions not more than three pages. Copies of Judgements on which parties want to rely may also be filed within one week.

List the Appeal 'for admission (after Notice) hearing' on 17th February, 2021.

Interim Orders to continue till then.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md